

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 284/GT/2020

Coram:

**Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member**

Date of Order: 10 November 2022

IN THE MATTER OF

Corrigendum to the order dated 18.8.2022 in Petition No. 284/GT/2020

AND

IN THE MATTER OF

NHPC Limited
(A Govt. of India Enterprise)
NHPC Office Complex, Sector-33,
Faridabad (Haryana)- 121003

....Petitioner

Vs

1. Punjab State Power Corporation Ltd,
The Mall, Near Kali Badi Mandir,
Patiala - 147 001 (Punjab)
2. Haryana Power Purchase Centre
Shakti Bhawan, Sector - 6
Panchkula-134 109 (Haryana).
3. BSES Rajdhani Power Ltd., BSES Bhawan,
Nehru Place, New Delhi-110 019.
4. BSES Yamuna Power Ltd.,
Shakti Kiran Building,
Karkardooma, Delhi- 110 072
5. Tata Power Delhi Distribution Ltd.
33 kV Sub-Station Building,
Hudson Lane, Kingsway Camp,
New Delhi-110 009.
6. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House,
Shimla - 171 004 (Himachal Pradesh).



7. Uttar Pradesh Power Corporation Ltd.,
Shakti Bhavan, 14, Ashok Marg,
Lucknow - 226 001 (Uttar Pradesh).
8. Ajmer Vidyut Vitaran Nigam Limited (AVVNL),
Old Powerhouse, Hatthi Bhatta,
Jaipur Road, Ajmer - 305 001 (Rajasthan)
9. Jaipur Vidyut Vitaran Nigam Limited (JVVNL),
Vidyut Bhawan, Janpath,
Jaipur - 302 005
10. Jodhpur Vidyut Vitaran Nigam Limited (JdVVNL),
New Power House, Industrial Area,
Jodhpur - 342 003 (Rajasthan).
11. Uttaranchal Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun – 248 001 (Uttarakhand).
12. Engineering Deptt., 1st Floor,
UT Secretariat, Sector 9-D,
Chandigarh – 160 009.
13. Power Development Department,
New Secretariat,
Jammu- 180 001 (J&K)

....Respondents

CORRIGENDUM ORDER

The Commission vide order dated 18.8.2022 in Petition No. 284/GT/2020 had revised the tariff of Dhauliganga Power Station (280 MW) (“the generating station”) for the 2014-19 tariff period after truing up exercise and also approved the tariff of the generating station for the 2019-24 tariff period.

2. It was found that some typographical error has crept into the order that needs to be rectified. The same is rectified in the following manner: -

In Page 86, para 134 – “*The Petitioner has claimed NAPAF of 90% in terms of Regulation 50(A)(4) of the 2019 Tariff Regulations and, hence, the same has been*



considered.” Shall be read as “In terms of Regulation 50(A)(4) of the 2019 Tariff Regulation, the NAPAF of 78% has been considered.”

3. Except for the above, all other terms contained in the order dated 18.8.2022 shall remain unaltered.

(Pravas Kumar Singh)
Member

(Arun Goyal)
Member

(I. S. Jha)
Member

